

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

(Special Original Jurisdiction)

**TUESDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE THE CHIEF SRI JUSTICE APARESH KUMAR SINGH

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 40822 OF 2025

Between:

SREI INFRASTRUCTURE FINANCE LIMITED, a company within the meaning of the Companies Act, 2013 bearing CIN. U29219WB1985PLC055352, having its registered office at Viswakarma, 86C Topsia Road (South), Kolkata - 700 046, And the Corporate office - Extension at 6A, Kiran Shankar Ray Road, 2nd Floor, Room No. 12 and 13, Kolkata - 700 001, represented by its Authorized Representative Chandrashekar Rao Madhyannapu.

...PETITIONER

AND

1. The State of Telangana,, Rep. by it's Principal Secretary Representing Youth Advancement Tourism and Culture Department, NITHM
2. The State of Andhra Pradesh, Rep. by it's Principal Secretary, Representing Youth Advancement Tourism and Culture Department (YATandC), Ministry of Youth Services,
3. Union of India,, Ministry of Tourism, Transport Bhavan, Sansad Marg, New Delhi - 110001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ of mandamus declaring the inaction of Respondent-No. 1 and Respondent No. 2 in not considering the Petitioner's representations dated 07.11.2025 and 18.11.2025 and not releasing the amounts as illegal, arbitrary, and violative of Articles 14 and 300A of the Constitution of India, consequently direct Respondent No. 1 and 2 to release the outstanding dues of Rs.1,68,80,114/-

together with interest @ 18percent per annum from the date of invoices till the date of realization in favour of the Petitioner.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No. 3 to ensure release of outstanding dues of Rs. 1,68,80,114/-.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No.1 and 2 to consider the Representations dated 07.11.2025 and 18.11.2025.

**Counsel for the Petitioner: SRI PRAVEEN KUMAR JAIN REP
SRI . V. V. S. N. RAJU**

**Counsel for the Respondent No 1: SRI G. PRAVEEN KUMAR AGP FOR YOUTH
ADVANCEMENT, TOURISM & CULTURE DEPT**

**Counsel for the Respondent No 2: SRI B. RAJESHWAR REDDY
GP FOR STATE OF ANDHRA PRADESH**

**Counsel for the Respondent No 3: SRI B. MUKHERJEE REP
SRI N. BHUJANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA.**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.40822 of 2025

Dated: 06.01.2026

Between:

Srei Infrastructure Finance Limited

...Petitioner

and

The State of Telangana,
Rep. by its Principal Secretary,
Representing Youth Advancement Tourism
& Culture Department, NITHM,
and two others.

...Respondents

ORDER:

Learned counsel Sri Praveen Kumar Jain, representing learned
counsel Sri V.V.S.N.Raju, appears for the petitioner.

Sri G.Praveen Kumar, learned Assistant Government Pleader for
Youth Advancement, Tourism and Culture Department, appears for
respondent No.1.

Sri B.Rajeshwar Reddy, learned Government Pleader for State of Andhra Pradesh, appears for respondent No.2.

Learned counsel Sri B.Mukherjee, representing Sri N.Bhujanga Rao, learned Deputy Solicitor General of India, appears for respondent No.3.

2. The petitioner seeks enforcement of outstanding contractual dues to the tune of Rs.1,68,80,114/- together with interest @ 18% per annum as against the respondents - Youth Advancement, Tourism and Culture Department, Government of Telangana and also of Andhra Pradesh, on the basis the work said to have been executed under a Tripartite Agreement of 19.09.2012 (Annexure – P3).

3. Learned counsel for the petitioner has referred to a communication between the Secretaries of the Government of Andhra Pradesh and Telangana of the Youth Advancement, Tourism and Culture Department, dated 16.11.2024, which, however, is an inter-departmental correspondence.

4. On being confronted with the presence of the arbitration clause No.8.2 under the Tripartite Agreement, learned counsel for the petitioner seeks permission of this Court to withdraw the writ petition in order to

enable the petitioner to invoke the appropriate remedy/arbitration clause in respect of its grievances.

5. In view of the aforesaid, the instant writ petition is dismissed as withdrawn. The petitioner may invoke ordinary civil remedy or seek arbitration as may be permissible in law. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-M. JAWAHAR REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. V .V. S. N. RAJU, Advocate [OPUC]
2. Two CCs to GP FOR YOUTH ADVANCEMENT, TOURISM & CULTURE DEPT ,High Court for the State of Telangana. [OUT]
3. Two CCs to GP FOR STATE OF ANDHRA PRADESH, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI N. BHUJANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA., [OPUC]
5. Two CD Copies

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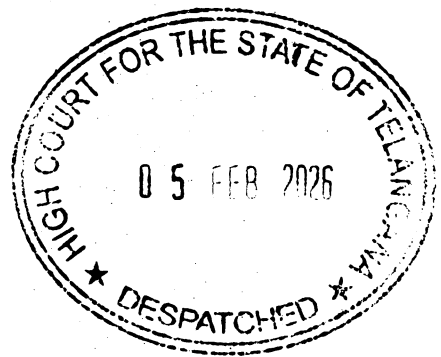
Sk

HIGH COURT

DATED:06/01/2026

ORDER

WP.No.40822 of 2025



DISMISSING THE WRIT PETITION

WITHOUT COSTS

(9) SK
24-01-26.